

organisations or Governments of foreign countries, if they agree for barter payments and

(c) whether there are any such instances of taking loans so far ?

**THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) :**

(a) No, Sir.

(b) Yes, Sir. The State Government are required to approach Government of India for getting loans from private organisations and Governments of foreign countries. The barter payment relates to the repayment condition of the loan which will not affect the constitutional restriction on the State in such matters.

(c) There are no such instances.

[*Translation*]

**Adverse Affect of Suberanarekha Project on Adivasis**

**818. SHRI KALI PRASAD PANDEY :** Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Suberanarekha multi-purpose project will adversely affect the Adivasis and if so, whether Government propose to abandon the project to protect the cultural, social and economic interests of tribals ; and

(b) if so, the action taken so far in this regard ?

**THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND):**

(a) and (b). A total number of 141 villages (40 fully and 101 partially) in Bihar with a total population of 53,000 and 13 villages in Orissa (1 fully and 12 partially) with a population of 43,000 are likely to be affected on implementation of the inter-State Subernarekha Multipurpose Project. The Government of Bihar is preparing a Rehabilitation Master Plan in consultation with the Adivasi Welfare Department to satisfactorily rehabilitates the affected families and there are also plans to train them in getting employment on the project works, social forestry and in other fields.

Necessary financial provisions would be made in the project for this purpose.

[*English*]

**Funds for Railway Development Works in Karnataka**

**819. SHRI NARRINGRAO SURYA-WANSI:** Will the Minister of TRANSPORT be pleased to state :

(a) whether the President of Railway Development Construction Action Committee, Karnataka has urged the Hon'ble Prime Minister to allot sufficient funds to Karnataka States as all the railway development works are at standstill due to paucity of funds; and

(b) if so, the action taken in the matter ?

**THE MINISTER OF TRANSPORT (SHRI BANSI LAL) :** (a) and (b). No record is available in this Ministry to show that there was a request from the President of "Railway Development Construction Action" Committee Karnataka urging allotment of sufficient funds. However, demands have been received in the Department of Railways from various quarters in connection with the allotment of more funds for Development Works in Karnataka.

Funds for Railway Project are allotted not on the consideration of its location in a State, but on its priority, stage of progress and availability of resources, so as to derive maximum benefit from the investments.

For Mysore-Bangalore Conversion the allotment of funds in 1985-86 has been increased to Rs. 1 crore from the original budget outlay of Rs. 50 lakhs. For doubling between Krishnarajpuram and Whitefield, budget allotment is Rs. 16 lakhs and additional funds through supplementary demands of grants is under consideration. Besides these, adequate funds have been allotted for residual works on major projects i.e. Wheel and Axle Plant-Bangalore Bangalore-Guntakal Conversion, Mangalore-Hassan MG Line etc.